

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.2573
TO BE ANSWERED ON 02/08/2016

Noise Pollution

2573. SHRI C.S. PUTTA RAJU: SHRI R. PARTHIPAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether there is still no major changes in the noise level in metro cities and if so, the details thereof and the reasons therefor;
- (b) whether any study has been conducted by any Government/non-Governmental agency in this regard;
- (c) if so, the details of the findings of the study including the health related implications;
- (d) the details of the guidelines issued by the Government to check noise pollution;
- (e) the mechanism put in place by the Government to monitor noise pollution in metro cities including Bengaluru effectively; and
- (f) whether the Government is planning any new enactments in this regard and if so, the details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT,
FOREST AND CLIMATE CHANGE**

(SHRI ANIL MADHAV DAVE)

(a) to (c) Ambient noise levels are monitored by Central Pollution Control Board (CPCB) in association with State Pollution Control Boards (SPCBs) / Pollution Control Committees (PCCs) in nine metro cities, namely Delhi, Mumbai, Navi Mumbai, Thane, Kolkata, Chennai, Hyderabad, Bengaluru and Lucknow under National Ambient Noise Monitoring Programme (NANMP). The data is collated, compiled and processed by CPCB. The analysis of data indicates fluctuating trend in the noise levels. Noise levels may be attributed to vehicular traffic, honking, railways, metro trains, aeroplanes, industries, generators, construction activities, use of public address systems, bursting of fire crackers, etc. This Ministry / CPCB has not conducted any study to assess the health impact due to noise pollution.

(d) The Ministry has notified the Noise Pollution (Regulation and Control) Rules, 2000 under the provisions of Environment (Protection) Act, 1986, for the regulation and control of noise producing and generating sources. Ambient air quality standards in respect of noise have been notified. The noise standards for motor vehicles, air conditioners, refrigerators, gensets and certain types of construction equipments are prescribed in the Schedules of the Environment (Protection) Rules, 1986.

(e) Noise emanating from industry is regulated by the SPCBs/ PCCs for States/ UTs under the Air (Prevention and Control of Pollution) Act. Compliance of noise norms for horns and vehicles is done by the Ministry of Road Transport and Highways under the provisions of Motor Vehicle Act, 1988 and Rules notified thereunder. NANMP was established during 2010-11 by establishing 35 stations in 7 metro cities including Bengaluru. Thirty Five (35) stations have been added during 2014-15 by bringing two more cities in the network. As on date, 70 stations (24x7 basis) are functioning in 9 metro cities.

(f) No, Sir.

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